

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HANSON PETRO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hanson Petro Private Limited
2.	Date of incorporation of corporate debtor	26.04.1999
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51211PB1999PTC022502
5.	Address of the registered office and principal office (if any) of corporate debtor	774-Urban Estate Phase-1 Jalandhar, Punjab - 144004
6.	Insolvency commencement date in respect of corporate debtor	20.04.2023
7.	Estimated date of closure of insolvency resolution process	17.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mohit Chawla Reg No.: IBBI/IPA-001/IP-P00524/2017-2018/10949
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- SCO: 2935-36, Level-I, Sector 22-C, Chandigarh-160022 Email: ipservices@embeegroup.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- Unit No. A-204, Second Floor, Eiante Offices, Plot No. 178-178A, Industrial Area Phase-1, Chandigarh-16002 Email: ip.hansonpetro@gmail.com
11.	Last date for submission of claims	04.05.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hanson Petro Private Limited on 20.04.2023.

The creditors of Hanson Petro Private Limited, are hereby called upon to submit their claims with proof on or before 04.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class: NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mohit Chawla,
Interim Resolution Professional
IP Registration No: IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 21.04.2023
Place: Chandigarh